

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

106. C.P. (IB)-253(MB)/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **21.05.2024**

NAME OF THE PARTIES: Shree Sai Spaces Creations Limited

SECTION 10 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Someone appeared for the Petitioner but did not mark appearance.
2. Ld. Counsel for the petitioner submits that Corporate Debtor has immovable properties (seized by SEBI for violation of the SEBI Guidelines) which are enough to discharge the liabilities of the Corporate Debtor. List on **05.07.2024** for further consideration.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)